

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 28.10.2010

Meeting No. 25AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 21.10.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Shri Shaish Kumar	IA	DIPP
2.	Shri T.M.Skaria	DDG	DGFT
3	Sh. A.K. Ojha	AD	MSME
3.	Shri Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 24 held on 21.10.2010. Thereafter individual cases were taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1

408 Case No.:1/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 25/11 Dt. 28.10.2010	Status: Approved
HQ File :01/85/050/00017/AM11/	RLA File :09/24/040/00327/AM10/	Lic.No/Date:0910041953 06.05.2010	

The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 28.10.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-

Export Product	Qty.	Import Item	Qty.
Pre-Engineered Steel Building – L 36Mtrs X W 20 Mtrs X Eave Height 10/8Mtrs.	1.000Set (Net Weight 38.39MT)	1 Relevant Pre Painted Sheeting Coils ASTM A 792M, GR.550, AZ 150 0.5mm Thick	6.627MT inclusive of 3% wastage.
		2 Relevant H.R. Plates ASTM A 572, GR. 50 4mm to 25mm Thick	17.37MT inclusive of 1% wastage.
		3 Relevant C.R. Coils ASTM A 1011 G 50 1.5mm to 2.5mm Thick	8.141MT inclusive of 1% wastage.
		4 HS & M.S. Bolts ASTM A325 & 307	1.060 MT on net to net basis with accountability clause.
		5 Relevant M.S. Round Bars ASTM A 36, GR. 36	1.205MT inclusive of 1% wastage.
		6 Relevant H.R. Tubes/CHANNELS/PIPES IS 2062/1161, Y.S. 245 MPA	0.108MT inclusive of 1% wastage.

		7	Skylights-as per Pennar specifications	12Nos. on net to net basis with accountability clause.
RA may take consequential action as per policy/procedure.				

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409 Case No.:2/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 25/11 Dt. 28.10.2010	Status: Approved
HQ File :01/85/050/00018/AM11/	RLA File :09/24/040/00338/AM10/	Lic.No/Date:0910041954 06.05.2010	
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 28.10.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
Export Product	Qty.	Import Item	Qty.
Pre-Engineered Steel Building – 1 set of 2 Buildings-1. 49857mm X 6414mm, W;65402mm L X 7000mm, W; 7413mm EH On Lower side of the Building; 8404mm EH on higher side of the Building. 2. 40600 L X 15660 W X 1216 EH	1.000Set (Net Weight 208.34MT)	1 Relevant Pre Painted Sheeting Coils ASTM A 792M, GR.550, AZ 150 0.5mm Thick	15.345MT inclusive of 3% wastage.
		2 Relevant H.R. Plates ASTM A 572, GR. 50 4mm to 25mm Thick	122.4MT inclusive of 1% wastage.
		3 Relevant C.R. Coils ASTM A 1011 G 50 1.5mm to 2.5mm Thick	39.663MT inclusive of 1% wastage.
		4 HS & M.S. Bolts & Anchor Bolts ASTM A325 & 307	3.93MT on net to net basis with accountability clause.
		5 Relevant M.S. Round Bars ASTM A 36, GR. 36	4.222MT inclusive of 1% wastage.
		6 Relevant H.R. Tubes/CHANNELS/PIPES IS 2062/1161, Y.S. 245 MPA	17.945MT inclusive of 1% wastage.
RA may take consequential action as per policy/procedure.			

3	410 Case No.:3/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 25/11 Dt. 28.10.2010	Status: Approved
	HQ File :01/85/050/00019/AM11/	RLA File :09/24/040/00430/AM10/	Lic.No/Date:0910041955 06.05.2010	
	The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 28.10.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			

Export Product	Qty.	Import Item		Qty.
Pre-Engineered Steel Building – 12.92m W X 21.92m L; 12.00m EH on higher side of the building & 5.46m W X 11.96m L X 12.00m EH on lower side of the building.	1.000 Set (Net Weight 72.00MT)	1	Relevant H.R. Plates -ASTM A 572, GR, 50 4mm to 25mm Thick	64.375MT inclusive of 1% wastage.
		2	Relevant C.R. Coils-ASTMA 1011 G 50 1.5mm to 2.5mm Thick	7.093MT inclusive of 1% wastage
		3	Relevant H.R. Tubes / CHANNELS / PIPES - IS 2062/1161, Y.S. 245 MPA	1.484MT inclusive of 1% wastage

RA may take consequential action as per policy/procedure.

4	411 Case No.:4/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 25/11 Dt. 28.10.2010	Status: Approved
	HQ File :01/85/050/00020/AM11/	RLA File :09/24/040/00277/AM10/	Lic.No/Date:0910041956 06.05.2010	

The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 28.10.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-

Export Item	Qty.	Import Item		Qt.
Pre-Engineered Steel Buildings - 1. 31 X 31 X 8.1 Mtrs (52.40 MTs) 2. 16 x 31 x 7.2 Mtrs (22.40 MTs) 3. 16 x 31 x 7.2 Mtrs (22.40 MTs)	1.000Set (Net Weight 97.20MT)	1	Relevant Pre-painted Sheeting Coils-ASTM A 792M, GR, 550 AZ150, 0.5mm thick	26.886MT inclusive of 3% wastage.
		2	Relevant H.R. Plates-ASTM A 572, GR, 50, 4mm to 25mm thick	37.29MT inclusive of 1% wastage
		3	Relevant Galvanized Plain Coils-ASTM A 653, 1.5mm to 2.5mm thick	21.76 inclusive of 1% wastage
		4	Fasteners- HSB/MSB Bolts-ASTM 325 Grade SS type1/ASTMA 307	7.43MT on net to net basis with accountability clause.
		5	Fasteners-Anchor Bolts-ASTMA 36 YS 245MPA	0.22MT on net to net with accountability clause
		6	Relevant MS Rounds ASTMA 36, GR. 36	2.799MT inclusive of 1% wastage.

RA may take consequential action as per policy/procedure.

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412 Case No.:5/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 25/11 Dt. 28.10.2010	Status: Approved
HQ File :01/85/050/00021/AM11/	RLA File :09/24/040/00493/AM10/	Lic.No/Date:0910041966 07.05.2010	
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 28.10.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qt.
Pre-Engineered Steel Building : 42.600 m W X 162.000 m L; 8.8300 m EH on Area #1 Side of the Building & 15.200 m W X 14.000 m L X 8.8300 m EH on Area #2 side of the Building	1.000Set (Net Weight 555.41MT)	1 Relevant H.R. Plates- ASTM A 572, GR, 50 4mm to 25mm thick	349.989MT inclusive of 1% wastage.
		2 Relevant C.R. Coils- ASTM A 101 G 50, 1.5mm to 2.5mm thick	32.055MT inclusive of 1% wastage
		3 Relevant Pre-painted Sheeting Coils- ASTM A 792M, GR. 550, AS150	35.067MT inclusive of 1% wastage
RA may take consequential action a per policy/procedure.			

6	413 Case No.:1/16/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
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HQ File :01/85/050/00052/AM11/	RLA File :08/24/040/00062/AM11/	Lic.No/Date:0810090367 08.07.2010	
The case was considered by the committee as per agenda. It was noted that the reply is awaited from the applicant firm in spite of reminder issued on 30.09.2010 The Committee decided to give last opportunity to reply failing which case will be decided on merits. To be re-listed on 25.11.2010.			

7	414 Case No.:2/16/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00053/AM11/	RLA File :08/24/040/00063/AM11/	Lic.No/Date:0810090369 08.07.2010	
	The case was considered by the committee as per agenda. It was noted that the reply is awaited from the applicant firm in spite of reminder issued on 30.09.2010 The Committee decided to give last opportunity to reply failing which case will be decided on merits. To be re-listed on 25.11.2010.			

8	415 Case No.:9/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00046/AM11/	RLA File :02/24/040/00025/AM11/	Lic.No/Date:0210142918 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that the reply from the applicant firm to this office letter dt.27.09.2010 is awaited. The Committee decided to give last opportunity to reply failing which case will be decided on merits. Copy of reminder to be endorsed to RA also. To be re-listed on 25.11.2010.			

9	416 Case No.:10/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00047/AM11/	RLA File :02/24/040/00024/AM11/	Lic.No/Date:0210142917 04.06.2010	

The case was considered by the committee as per agenda. It was noted that the reply from the applicant firm to this office letter dt.27.09.2010 is awaited. The Committee decided to give last opportunity to reply failing which case will be decided on merits. Copy of reminder to be endorsed to RA also. To be re-listed on 25.11.2010.

10	417 Case No.:11/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00048/AM11/	RLA File :02/24/040/00023/AM11/	Lic.No/Date:0210142915 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that the reply from the applicant firm to this office letter dt.27.09.2010 is awaited. The Committee decided to give last opportunity to reply failing which case will be decided on merits. Copy of reminder to be endorsed to RA also. To be re-listed on 25.11.2010.			

11	418 Case No.:9/21/85-ALC3/2010	M/S. JABS INTERNATIONAL PVT.LTD.	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00077/AM11/	RLA File :03/94/040/00057/AM11/	Lic.No/Date:0310570575 21.04.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from the Spices Board. Committee decided that Spices Board may be reminded to expedite their comments. To be re-listed on 25.11.2010.			

12	419 Case No.:8/21/85-ALC3/2010	M/S. JABS INTERNATIONAL PVT.LTD.	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00076/AM11/	RLA File :03/94/040/01119/AM10/	Lic.No/Date:0310566251 24.03.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from the Spices Board. Committee decided that Spices Board may be reminded to expedite their comments. To be re-listed on 25.11.2010.			

13	420 Case No.:1/21/85-ALC3/2010	M/S. CHHAJED FOODS PRIVATE LIMITED,	M.No. 25/11 Dt. 28.10.2010	Status: Deferred.
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	HQ File :01/85/050/00069/AM11/	RLA File :08/24/040/00146/AM11/	Lic.No/Date:0810091487 20.08.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited form MFPI .Committee decided that MFPI may be reminded to expedite their comments. Case may also be forwarded to MSME. To be re-listed on 25.11.2010.			

14	421 Case No.:1/20/85-ALC3/2010	M/S. MITTULAU LALAH AND SONS	M.No. 25/11 Dt. 28.10.2010 28.10.2010	Status: Deferred
	HQ File :01/85/050/00066/AM11/	RLA File :04/24/040/00124/AM11/	Lic.No/Date:0410116337 17.08.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited form Spices Board. Committee decided that Spices Board may be reminded to expedite their comments. To be re-listed on 25.11.2010.			

15	422 Case No.:7/21/85-ALC3/2010	M/S. JINDAL DRUGS LIMITED	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00075/AM11/	RLA File :03/94/040/00154/AM11/	Lic.No/Date:0310574340 14.05.2010	
	The case was considered by the committee as per agenda. The Committee decided to link earlier case . To be re-listed in the next meeting on 11.11.2010.			

16	423 Case No.:2/21/85-ALC3/2010	M/S. CHOICE TRADING CORPORATION PRIVATE LIMITED	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00070/AM11/	RLA File :10/24/040/00033/AM11/	Lic.No/Date:1010039891 20.08.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MPEDA. The Committee decided that MPEDA may be reminded to expedite their comments.			

To be re-listed on 25.11.2010

17	424 Case No.:3/16/85-ALC3/2010	M/S. ALKALOIDS CORPORATION	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764 09.07.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited form AYUSH Committee decided that AYUSH may be reminded to expedite their comments. To be re-listed on 25.11.2010.			

18	425	M/S. LUBRIZOL ADVANCED MATERIALS INDIA PVT. LTD., BARODA	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/162/126/AM11	Ref. from KASEZ, Gandhidham-Kutch No. KASEZ/100% EOU/II/95-96/Vol.I/7878 dt. 14.07.2010.		
	Fixation of SION for export product Cassia gum Powder against import of Cassia Gum or Cassia Split.			
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from the Spices Board/MFPI. Committee decided that Spices Board/MFPI may be reminded to expedite their comments. To be re-listed on 25.11.2010.			

19	426	M/S. PENNAR ENGINEERED BUILDING	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	Case No.:1/25/85-ALC3/2010	SYSTEMS LTD		
	HQ File :01/85/050/00094/AM11/	RLA File :09/24/040/00217/AM11/	Lic.No/Date:0910043887	
			13.10.2010	
The case was considered by the committee as per agenda. It was noted that hard copy of application is not received. RA may be reminded. When received case may be forwarded to DIPP for their comments. To be re-listed on 25.11.2010.				

20	427 Case No.:2/25/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00095/AM11/	RLA File :09/24/040/00172/AM11/	Lic.No/Date:0910043888	

13.10.2010

The case was considered by the committee as per agenda. It was noted that hard copy of application is not received. RA may be reminded. When received case may be forwarded to DIPP for their comments. To be re-listed on 25.11.2010.

21	428 Case No.:3/25/85-ALC3/2010	M/S. SUKASO CERACOLORS P.LTD.,	M.No. 25/11 Dt. 28.10.2010	Status: Deferred
	HQ File :01/85/050/00096/AM11/	RLA File :09/24/040/00310/AM11/	Lic.No/Date:0910043938 15.10.2010	Defer Date:
	The case was considered by the committee as per agenda. It was noted that hard copy of application is not received. RA may be reminded. When received case may be forwarded to Deptt of C & PC for their comments. To be re-listed on 25.11.2010.			

22	429	M/S. RAJ AGRO PRODUCTS PVT. LTD., HYD	M.No. 25/11 Dt. 28.10.2010	Status: Rejected
	HQ File :01/85/162/0017/AM11	Clarification under DFIA Scheme regarding import of Starch.		
	The case was considered by the committee as per agenda. Committee noted the comments received from MSME vide letter No.16(2) 2007 dt. 16.09.2010 and decided that Tapioca starch cannot be allowed against Item No. 1 of SION E-5. Applicant may be informed accordingly.			

23	430	M/S. SBL LTD.	M.No. 25/11 Dt. 28.10.2010	Status: Transfer
	HQ File :01/94/180/141/AM09/PC-4	Import of Lactose as an alternate item for sugar under DFIA.		
	The case was considered by the committee as per agenda. As per the decision of NC on 10.06.2010, a letter was issued to Customs, Chennai & Raigad on 17.06.2010 requesting that no further import of lactose may be allowed for DFIA as an alternative input to Sugar under SION E-1 & E-5 till the exercise of checking accountability of lactose usage in export product is completed by the Norms committee. A letter dated 26.08.2010 has been received from Customs Chennai intimating that assessment of lactose under DFIA licence has been stopped after 25.06.2010 i.e. after receipt of DGFT letter dated 17.06.2010. Ten consignments of lactose were cleared between 17.06.2010 and 25.06.2010. Customs Chennai has requested to know whether action is required to be taken for goods cleared during 17.06.2010 to 25.06.2010. Committee decided that case may be forwarded to Policy Division for necessary action.			

	M/S. NEWBY TEAS OVERSEAS PVT. LTD., 24 PARGANA	M.No. 25/11 dt. 28.10.2010	Status: Deferred
	DGFT File No.	RLA F.No.	Adv. Lic. No. & Date

24	431	F.No. 01/85/50/198/AM10	02/24/40/186/AM10	0210136204 dt. 07.01.10
25	432	F.No. 01/85/50/088/AM10	02/24/40/071/AM10	0210130817 dt. 25.08.09
26	433	F.No. 01/85/50/089/AM10	02/24/40/073/AM10	0210130818 dt. 25.08.09
27	434	F.No. 01/85/50/203/AM10	02/24/40/192/AM10	0210136695 dt. 19.01.10
28	435	F.No. 01/85/50/179/AM10	02/21/40/135/AM10	0210131904 dt. 23.09.09
29	436	F.No. 01/85/50/115/AM10	02/24/40/103/AM10	0210131318 dt. 10.09.09
30	437	F.No. 01/85/50/202/AM10	02/24/40/191/AM10	0210136694 dt. 19.01.10
31	438	F.No. 01/85/50/102/AM10	02/24/40/074/AM10	0210131067 dt. 02.09.09
32	439	F.No. 01/85/50/103/AM10	02/24/40/084/AM10	0210131068 dt. 02.09.09
33	440	F.No. 01/85/50/104/AM10	02/24/40/085/AM10	0210131069 dt. 02.09.09
34	441	F.No. 01/85/50/105/AM10	02/24/40/086/AM10	0210131070 dt. 02.09.09
35	442	F.No. 01/85/50/031/AM11	02/24/40/026/AM11	0210142921 dt. 04.06.10
36	443	F.No. 01/85/50/129/AM10	02/24/40/131/AM10	0210132076 dt. 01.10.09
37	444	F.No. 01/85/50/101/AM10	02/24/40/066/AM10	0210131053 dt. 01.09.09
38	445	F.No. 01/85/50/260/AM10	02/24/40/232/AM10	0210138821 dt. 04.03.10
39	446	F.No. 01/85/50/201/AM10	02/24/40/187/AM10	0210136644 dt. 18.01.10
40	447	F.No.01/85/50/0074/AM10	02/24/40/065/AM10	0210129606 dt. 28.07.09
	The cases were considered by the committee as per agenda. It was noted that reply is awaited from the applicant firm in regard to wastage sought for Tea. The Committee decided that the Company may be reminded to furnish the reply with in 15 days failing which the case will be considered on merits and decided. To be re-listed on 25.11.2010.			

448	M/S. NANDLAL BANKATLAL PVT. LTD., MUMBAI	M.No. 25/11 Dt. 28.10.2010	Status: Transfer
HQ File :01/85/162/135/AM10	Import of Mannitol as an alternate item for sugar under DFIA Scheme.		
23	1. Request of M/s Nandlal Bankatlal Pvt. Ltd is for a clarification regarding import of Mannitol as an alternate product of Sugar under DFIA. It was recalled that in this case, on submission of file to DG by Policy Division, DG remarked that “accountability for the alternative raw material in the export product has to be ensured. The said conditions needs to be imposed in respect of ‘Lactose’ if it is not there at present. Mannitol can be examined similarly. Second, the question to be seen for alternative input is also not whether the input can be used, but <u>whether the input is actually used</u>. For this, the Norms Committee may need to see/examine the data of representative company(ies) backed by a certificate of C.A. & thereby verify that the alternative material <u>is actually used</u>.” 2. In the light of the above, Norms Committee in the meeting held on 10.6.2010 decided that M/s. Nandlal Bankatlal Pvt. Ltd may be asked to confirm (i) Whether Manniatol is actually used in the export product for which they obtained DFIA. (ii) If yes, applicant may submit proof as per Appendix- 23 of HBP, Vol. I along with Central Excise data indicating the quantity of mannitol used for each specific DFIA. (iii) Data for at least three representative companies/firms may be given, duly recommended by FIEO/EPC 3. It was noted that after several reminders, reply dated 20.10.2010 from M/s. Nandlal Bankatlal Pvt. Ltd has been received , in which it is stated that they are importer and trader of Mannitol and purchase DFIA from market. They do not know any exporter directly and also do not know the manufacturing process of the export product. M/s. Nandlal Bankatlal Pvt. Ltd has not provided any information about the actual use of Mannitol in the export product. 4. Technical comments of MSME conveyed vided their I.D. Note No. 17 (4)/17-2004 dated 22.9.2010 is that Mannitol could be used as sugar substitute upto 40 % of confectionary weight only in specific varieties of confectionary i.e. low calorie and sugar free varieties. Directorate of Sugar vided their letter No. 9-01/2009-ES dated 11.9.2009 read with letter No. 9-1/2009-ES dated 3.9.2010 has stated that excessive use of Mannitol is prohibited on health ground. 5. It was recalled that Committee in the Meeting No. 24/AM11 held on 21.10.2010 in another case (No. 387) pertaining to a reference from the Forum of Consumer Affairs had recommended that pending review of SIONs E-1 & E-5 a policy circular may be issued prohibiting import of (i) Tapioca Starch & Wheat Gluten against import item No. 1 of SION E-5 and (ii) Lactose/Fructose/Maltose/Mannitol/Sodium Saccharin against item No. 2 of SION E-5 and item No. 1(a) of SION E-1. 6. After further deliberation in this case, based on the comments of representative of MSME the Committee came to the conclusion that Mannitol cannot be imported under SION E-1 & E-5 for manufacture of general purpose biscuits and general purpose confectionary. Therefore, import of Mannitol cannot be allowed for DFIAs issued under E-1 & E-5. 7. The Committee decided that based on above and the facts of the case, Policy Division may decide and convey the decision to the exporter accordingly.		